CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 317/MP/2025

Subject	:	Petition under Section 79 (1) (b) & 79 (1) (f) of the Electricity act, 2003 read with clause 4.5 of the PPA dated 31.8.2020 executed between the Petitioner and NHPC Limited.
Petitioner	:	Eden Renewable Passy Private Limited
Respondent	:	NHPC Limited and 2 others
Date of Hearing	:	21.5.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Ashutosh Srivastava, Advocate, ERPPL Shri Aashwyn Singh, Advocate, ERPPL Shri Aniket, Advocate, ERPPL Shri Siddharth Sharma, CTU

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present petition has been filed seeking the extension of the SCOD of the Project (by minimum 15 months from the date of final order of the Hon'ble Supreme Court in W.P. (C) No. 838/2019) on account of force majeure events, not attributable to the Petitioner and for deferring the payment of any transmission charges until the resolution of the regulatory and judicial constraints arising on account of the pending proceedings before the Hon'ble Supreme Court.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

- (a) Admit and issue notice.
- (b) The Respondents are permitted to file their reply on or before **25.6.2025**, after serving a copy to the Petitioner, who may, thereafter, file their rejoinder, if any, by **12.7.2025**.
- 3. The matter shall be listed for hearing on **24.7.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

